

[Shri P. C. Sethi]

Rent Allowance without production of actual payment or rent. Accordingly, in effect, the pay ceiling has come down to Rs. 390/- of basic pay (i.e., pay exclusive of Dearness Pay), and employees in the basic pay range above Rs. 390/- and upto Rs. 500/- p.m. are now required to produce receipts of actual payment of rent before claiming house rent allowance. Government have received numerous representations from individuals, employees' unions, and Members of Parliament for restoring the *status quo ante* by raising this pay limit from Rs. 500/- to Rs. 620/- p.m., inclusive of Dearness Pay (i.e., from Rs. 390/- to Rs. 500/- p.m. of basic pay) on the grounds that :—

- landlords are reluctant to issue rent receipts as a pre-condition of tenancy ;
- it is not possible to obtain receipts from landlords where employees live as sub-tenants or as paying guests with their relatives and friends ; and
- as the employees cannot produce rent receipts, they have, in effect, been deprived of House Rent Allowance which has resulted in a drop in their emoluments.

There should ordinarily be no objection to relating house rent allowance to the rent actually paid as it is in the nature of a subsidy. However, in view of the concern which the Hon. Members have shown in the matter through questions asked by them in Parliament, and the numerous representations and letters which they have addressed to Government on behalf of Central Government employees, Government have reviewed the matter and it has been decided to raise the pay ceiling for the admissibility of house rent allowance to Central Government employees without production of rent receipts, from Rs. 500/- to Rs. 620/- (inclusive of Dearness Pay) with effect from 1.2.1969.

13.11 hrs.

PERSONAL EXPLANATION BY
MEMBERS

श्री शशि भूषण (खारगोन) : अध्यक्ष

महोदय, 14 मई, 1970 की लोक सभा की कार्यवाही के पृष्ठ 36,312 पर छपे वाद-विवाद को पढ़ने से यह लगता है कि मैंने श्री एस० के० तापड़िया के सम्बन्ध में कुछ व्यक्तिगत आरोप किये हैं। वास्तव में श्री तापड़िया मेरे बड़े अच्छे मित्र हैं। उस समय जब श्री तापड़िया बोल रहे थे और अनेक सदस्य छोटकसी कर रहे थे। जिस संदर्भ में मैंने कहा था उस स्थान पर "व्यवधान" लिख दिया गया है। उसका श्री तापड़िया से कोई सम्बन्ध नहीं है, इसलिये आरोप को वापस लिया हुआ समझा जाना चाहिये।

श्री गुरचरण सिंह (फ़ीरोजपुर) : अध्यक्ष, महोदय मेरा पाइन्ट आफ़ आर्डर है। आज बजट सेशन खत्म हो रहा है। मैंने पंजाब के हालात के बारे में आप की सैक्रेटैरियट में क्वेश्चन भेजे, काल अटेंशन नोटिस भेजा। पता नहीं वह क्यों एडमिट नहीं हुआ। पंजाब में...

MR. SPEAKER : I am not going to allow.

श्री गुरचरण सिंह : पंजाब में सैकड़ों की तादाद में लोगों को जेल में रख रखा है...

अध्यक्ष महोदय : पंजाब का भगड़ा यहाँ मत रखिये।

श्री गुरचरण सिंह : अगर पंजाब के हालात खराब हो रहे हैं तो वहाँ का क्यों न नोटिस लिया जाय। पटियाला, लुधियाना,...

अध्यक्ष महोदय : इस तरह से कैसे काम चलेगा। मैं मनाकर रहा हूँ और आप कहे जा रहे हैं।

श्री गुरचरण सिंह : पंजाब के हालात के बारे में मुझे एक मिनट कह लेने दीजिये।

अध्यक्ष महोदय : पंजाब वाले का पंजाब वाले से मुकाबला पढ़ गया। क्या किया जाय।

श्री गुरचरण सिंह : मैं आपके साथ अपना मुकाबला नहीं करता हूँ। अगर पंजाब की हालत को दुरुस्त नहीं किया गया तो दो महीने में वहाँ इतनी खराब हालत हो जायगी कि महाराष्ट्र जैसा हो जायगा। लोगों को जबर्दस्ती...

MR. SPEAKER : I am not going to allow. It will not be put on record. Nothing will go on record.

श्री गुरचरण सिंह : **

SHRI M. R. MASANI (Rajkot) : Sir, yesterday when a calling attention notice relating to the alleged embezzlement in an Indian bank in London was before the House, Mr. Kanwar Lal Gupta stated that a letter had been received by Mr. George Fernandes from a person in London whose name has not been disclosed, in the course of which that person had mentioned that he had earlier also written to Mr. P. N. Haksar, Mr. H. V. Kamath and myself in regard to this matter.

SHRI KANWAR LAL GUPTA : Not H. V. Kamath and M. R. Masani but only Kamath and Masani.

SHRI M. R. MASANI : As I was not present in the House at that time, I want to say that I have received no letter in this connection at any time of this nature and I know nothing about this matter.

श्री शशि झूषण : अध्यक्ष महोदय, श्री हाक्सर को भी कोई खत नहीं मिला।

SHRI JYOTIRMOY BASU (Diamond Harbour) : Under rule 357 I state the following :

On 14.5.1970 while the short notice question was before the House, which you had rightly described as a counter debate on the supply of substandard dal by a private firm of Delhi, Mr. S. K. Tapuria had made the following observations :

"we will not hesitate to expose these trade union leaders, and how they first incite the workers and then take under-the-table money from the employers ..

(*Interruptions*) We will not hesitate to tell the House how Shri Jyotirmoy Basu lives better than anybody else in this House...we will not also hesitate to tell the House how Mr. Jyoti Basu accepted an airconditioned car as a wedding dowry...(*Interruption*)"—

when he got married there were no airconditioned cars—

"and how Shri Shashi Bhushan Bajpai lost his little finger ..".

What has been said above is wholly false and malicious.

There again at least some sections of the press have misquoted my name in place of Shri Jyoti Basu, and I shall expect them to correct this on this occasion.

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13.15 hrs.

MATTERS UNDER RULE 377

MR. SPEAKER : Shrimati Sharda Mukerjee.

SHRI NAMBIAR (Tiruchirappalli) : Sir, I want to raise the matter about the sub-standard supply of dal. (*Interruption*)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Sir, either expunge it...(*Interruption*)

MR. SPEAKER : This matter will not raised today. I will see to it later on.

SHRI NAMBIAR : The next session is two months away.

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Mr. Speaker, Sir, on the 12th May while replying to the debate on the aircrash of the Chief Test Pilot of the Hindustan Aircraft Limited, the Defence Minister, Sardar Swaran Singh, did not concede to the general demand of the House for a fresh non-departmental inquiry committee. At that time a number of Members had expressed doubt about the findings of the inquiry committee which had been instituted by Government. The Minister had said then :—

"I have already given the information